

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501

Appeal No.-82/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 8(1) New Delhi

....Applicant

Vs.

ROC (Emkor Solution Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 17.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Puneet Rai, Mr. Nikhil Jain, Advs.

For the Respondent :

ORDER

Proxy counsel for the Income Tax Department is present and submitted that notice to the Respondent (except RoC) could not be served through ordinary mode. He seeks permissions to serve notice through publication. Notice through publication may be served by the Income Tax Department. List the matter on **12.07.2023**.

S/d-

**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

S/d-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**